

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.405
IA/287/ND/2024 in IB/462/ND/2023

IN THE MATTER OF:

| | | |
|-----------------------------------|-----|------------|
| Punjab & Sind Bank | ... | Applicant |
| Versus | | |
| Supertech TownshipProject Limited | ... | Respondent |

under Section 7 (IBC) Code, 2016

Order delivered on 26.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | | |
|--------------------|---|--|
| For the Applicant | : | Mr. Rajat Prakash, Mr. Sagar Diwan, Mr. Sarthak Sehgal, Advs. Mr. Nikhil Kumar Jha, Advocate for the Applicant in IA. 287 of 2024 |
| For the Respondent | : | |

HYBRID HEARING (PHYSICAL & VC)

ORDER

IB/462/ND/2023:-

This Tribunal by order dated 12.04.2024, directed both the parties to file written submissions along with case laws, if any, within ten days, however, the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List the matter on **06.05.2024.**

IA/287/ND/2024:-

This Tribunal by order dated 12.04.2024, directed both the parties to file written submissions along with case laws, if any, within one week, however,

the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List the matter on **06.05.2024.**

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**